

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40991 of 2015

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-047-15 dt.09.02.2015 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals-I), Coimbatore)

M/s.Swaagat Construction

No.36, Desabandhu Street
Ramnagar
Coimbatore – 641 009.

Appellant

VERSUS

Commissioner of Central Excise & Service Tax

Coimbatore

Respondent

APPEARANCE:

For the Appellant : Sh.R.Balagopal, Consultant

For the Respondent : Sh.S.Balakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :02.03.2020
DATE OF DECISION :02.03.2020

FINAL ORDER No.40619/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp